BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

CP No. 246/14(1)/NCLT/MB/MAH/2017

Under Section 14(1) of the Companies Act (for conversion of Public Company into Private Company), 2013

In the matter of

M/s. Premium Transmission Ltd.

..... Petitioner

Date of Hearing: 22.09.2017 Date of Order: 22.09.2017

Coram:

Hon'ble M.K. Shrawat, Member (J) Hon'ble Bhaskara Pantula Mohan, Member (J)

For the Petitioner:

Mr. Pawan G. Chandak, Practicing Company Secretary.

Per: M. K. Shrawat, Member (J)

ORDER

1. Petition under consideration was filed on 30th June, 2017 under the provisions of Sec. 14 (1) (b) of Companies Act, 2013 (herein below referred as "the Act"). At the outset, it is worth to reproduce the relevant portion of the Section as under:-

"Alteration of Articles"

- 14. (1) Subject to the provisions of this Act and the conditions contained in its memorandum, if any, a company may, by a special resolution, alter its articles including alterations having the effect of conversion of —
- (a) a private company into a public company; or(b) a public company into a private company:

MG

Provided that

Provided further that any alteration having the effect of conversion of a public company into a private company shall not take effect except with the approval of the Tribunal which shall make such order as it may deem fit.

- (2) Every alteration of the articles registered under subsection (2) shall, subject to the provisions of this Act, be valid as if it were originally in the articles"
- 2. The conversion of Private Company into Public Company and vice-versa is to be dealt with by NCLT (henceforth referred as "Tribunal") within the ambits of Section 14 of the Act. This Section prescribes that a company, either a Public Company or a Private Company, can alter its Article if such condition is contained in its Memorandum, but by a special resolution. Such alteration, for the purpose of this section. has the effect of conversion of a Public Company into a Private Company. The issue in hand is dealt with by second proviso to Section 14 (c) which says that any alteration having the effect of conversion of a Public Company into a Private Company shall not come into operation except with the approval of the Tribunal. The Tribunal shall make such order as it may deem fit. Further, a procedure is also laid down to give effect of the order of the Tribunal in sub-section (2) of Section 14 of the Act. This subsection has prescribed that a copy of such alteration of the Articles along with a copy of the order of the Tribunal, approving the alteration, is required to be filed with the Registrar of Companies, within fifteen days. The Registrar thereupon shall register the change. The Companies Act, 2013 has further made it clear to remove any ambiguity by legislating such Section 3 of Section 14 that any such alteration of the Articles registered shall be valid as if it were originally in the Articles, meaning thereby, the change so incorporated "Conversion" shall be in supersession of the old such clauses of an Article.
- 3. In addition to the introduction of Section 14 in Companies Act, 2013, the MCA vide a Notification dated 21st July, 2016 (published in Gazette of India on 22nd August, 2016 GSR 716 (E)) also framed National Company Law Tribunal Rules, 2016. The Rule connected to conversion of Public Company to Private Company is Rule 68 which has laid down the guidelines for the implementation of such conversion. A Petition for conversion of Public Company to Private Company is required to accomplish the conditions

laid down under Rule 68 of NCLT Rules 2016. For the purpose of disposal of this Company Petition the conditions accomplished by this Petitioner as prescribed in the Rule are examined as under:-

- a) The Board of Directors of Premium Transmission Limited (Petitioner) have decided in their meeting held on 16th February, 2017 to convert the Petitioner Company "Premium Transmission Limited" to Private Limited Company by the name and style of "Premium Transmission Private Limited". Thereafter, at the Extraordinary General Meeting held on 31st March, 2017 at the Petitioner Company's registered office at Premium house, Mumbai-Pune Road, Chinchwad, Pune, -411019, Maharashtra, India, a Special Resolution has been passed for conversion of the Petitioner Company from Public Limited Company to Private Limited Company. The Members/Shareholders have voted in favour of the resolution.
- b) The reason for conversion into a Private Company [Rule 68 (2) (e)] as set out in the Petition is specified as under:-

"IV. FACTS OF THE CASE ARE GIVEN BELOW"

- a) The Company was originally incorporated on 26th April, 1983 in New Delhi under Registrar of Companies, Delhi & Haryana, with the name "EVEREST FOOD (INDIA) PRIVATE LIMITED", which was later changed to "BILT INFRASTRUCTURE PRIVATE LIMITED" as on 31st July, 2000. Further on 8th August, 2000 the status of the Company got converted into a Public Limited Company under the name and style of "BILT INFRASTRUCTURE LIMITED" under the N.C.T. of Delhi and Haryana. Later vide the Certificate of Incorporation consequent to change in name issued on the 6th of May, 2004 by the N.C.T. of Delhi and Haryana the name of the Company was changed from "BILT INFRASTRUCTURE LIMITED" "PREMIUM ENERGY TRANSMISSION LIMITED" and on the 14th of June 2010 the name was further changed "PREMIUM TRANSMISSION LIMITED" under the seal of the Registrar of Companies, Pune. The current status of the Company is "Unlisted Public Limited Company".
- b) On 16th February, 2017 the Board approved the conversion of the Company into Private

mes

Company and for alteration of Articles of the Company.

- c) The members approved the proposed alteration in the Extra Ordinary General Meeting held on 31st March, 2017.
- d) As on 31st May, 2017 the Company have 1093 creditors as certified by the Directors. And same has been enclosed as Annexure 8 dated 31st May 2017.
- e) To give effect of the proposed conversion, Memorandum of Association (MOA) and Articles of Association (AOA) of the Company shall undergo a change.
- c) As shown in their Company Petition the capital structure of Petitioner Company is as under:-

1. PARTICULARS OF COMPANY:

- The Authorized Share Capital of the Company is ₹ 60,50,00,000/- (Rs. Sixty Crores Fifty Lakh) divided into 2,60,00,000 (Two Crore Sixty Lakh) equity shares of Rs. 10/- each and 34,50,000 (Thirty Four Lakh Fifty Thousand) Preference Shares of Rs. 100/- each.
- 2. The current issued, subscribed and paid-up capital of the Company is Rs. 22,50,00,000/- (Rs. Twenty Two Crores Fifty Lakh only) divided into 2,25,00,000 (Two Crore Twenty Five Lakh) equity shares of 10/- each.
- The compilation consists Publication of Notification depicting intention of conversion in compliance of Rule 68 (5) of NCLT Rules, 2016.
- 4. Public Notice by advertising in Newspapers was published on 4th August, 2017, relevant evidence is placed on record.
- 5. Requisite evidence is on record. Further it is stated that the Petitioner Company was incorporated on 26th of April, 1983 under the Companies Act, 1956. Petition consists the list of Shareholders/Members. There are 1093 Creditors as on 31st May, 2017, list of the Creditors and their respective amounts is annexed with the Petition. The Company has so

my

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

C.P. NO.246/14(1)/NCLT/MB/MAH/2017

far not received any "Objection" for the said conversion. Further an "Undertaking" is given that no prejudice shall be caused to the Shareholders, Creditors or any other related party if the proposed conversion is permitted.

6. In the light of the foregoing legal position, it is hereby summarised that the Petitioner has complied with provisions of Section 14 to be read with Rule 68 of NCLT Rules, 2016. Therefore, having regard to all the circumstances, the conversion from "Public" to "Private" is in the interest of the Company which is being made with a view to comply efficiently with the provisions of Companies Act, 2013 causing no prejudice either to the members or to the creditors of the Petitioner. Therefore, the conversion is hereby allowed. The Petitioner is hereby directed to give effect of the conversion by requisite alteration in its Articles which is hereby addressed and communicate the altered Articles within a period of 15 days to the Registrar. C.P. 246/14(1)/NCLT/MB/MAH/2017 is, therefore, allowed. No order as to cost.

Sd/-

Bhaskar Pantula Mohan Member (J) sd/-

M.K. Shrawat Member(J)

Dated: 22th September, 2017

Yg